

SUPREME COURT OF INDIA

This file relates to the proposal for appointment of following three Advocates as Judges of the Gujarat High Court:

1. Shri Mehul Sharadbhai Shah
2. Shri Amar Dhirajlal Mithani
3. Shri Udayan Pankajkumar Vyas

The above recommendation made on 5th May, 2017 by the Chief Justice of the Gujarat High Court in consultation with his two senior-most colleagues has been received in Supreme Court on 16th July, 2018. At present, there is no Judge in the Supreme Court conversant with the affairs of the Gujarat High Court to ascertain suitability of the above-named recommendees.

For purpose of assessing merit and suitability of the above-named recommendees for elevation to the High Court, we have carefully scrutinized the material placed in the file.

As regards Shri Mehul Sharabhai Shah (mentioned at Sl.No.1 above), the Collegium resolves that the proposal for his elevation be remitted to the Chief Justice of the Gujarat High Court.

As regards S/Shri Amar Dhirajlal Mithani and Udayan Pankajkumar Vyas, (mentioned at Sl.Nos.2 & 3 above), on perusal of the material placed in the file, we find that they do not qualify the prescribed professional income criterion. Having regard to this and other relevant factors, the Collegium resolves that the proposal for their elevation be remitted to the Chief Justice of the Gujarat High Court.

(Dipak Misra), C.J.I.

(Ranjan Gogoi), J.

(Madan B. Lokur), J.

August 08, 2018.